

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Criminal Revision No.1757 of 2018

Anil Ram & Ors. **Petitioners**
Versus
The State of Jharkhand **Opposite Party**

With

Criminal Revision No.1702 of 2018

Sunil Ram @ Sunil Kumar Ram & Ors. **Petitioners**
Versus
The State of Jharkhand **Opposite Party**

CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

For the Petitioners : Mr. A.K. Das, Adv. [in both the cases]
For the State : Mr. Rajneesh Vardhan, A.P.P. [in Cr. Rev. No.1757/18]
Mr. S.K. Shukla, A.P.P. [in Cr. Rev. No.1702/18]

The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

10/09.09.2021: As prayed for by the learned counsel for the petitioners, put up this case on 23.09.2021.

(Rajesh Kumar, J.)